

### **Setting up of Commission for the Minorities**

2154. SHRI A.K.A. ABDUL SAMAD:  
Will the Minister of WELFARE be pleased to state:

(a) the names of States which have not established Minorities Commission, Minorities Finance and Development Corporation, Wakf Development Corporation or Minorities Development Board;

(b) whether Union Government have asked State Governments to establish such institutions; and

(c) if so, the details thereof?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) to (c). The Central Government, as a matter of policy, considered that it is for the State Governments to examine the need for setting up State level Minorities Commissions/Boards, Minorities Financial Corporations/development Boards, Wakf Development Corporations etc. and take a decision in the matter. No formal instruction have, therefore, been issued to the State Governments to establish such institutions.

As per the information available, Andhra Pradesh, Assam, Bihar, Gujarat, Karnataka and Uttar Pradesh have established Minorities Commissions/Boards as well as financial/Development Corporations/Boards as well as Financial/Development Corporations/Boards, while Madhya Pradesh, Rajasthan and Tamil Nadu have only Minorities Commissions. Other States/Union Territories are yet to set up such institutions.

Wakf Development Corporations have been established by U.P. and Karnataka.

### **Execution of Government Works Through Private Agencies**

2155. PROF. RAM GANESH KAPSE:  
Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether all Central Government works are required to be executed through the Central Public Works Department;

(b) whether execution of some works is being done through private agencies also;

(c) if so, the facts in this regard;

(d) whether Government propose to stop execution of such works through private agencies; and

(e) if not, the reasons therefor?

**THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN):** (a)

Yes, Sir. In accordance with Rule 136 of the General Financial Rules, all central Government works except those of Railways and Defence are required to be executed by the C.P.W.D. and prior approval of this Ministry, being administratively incharge of the C.P.W.D., is required for entrusting any such work to an agency other than the C.P.W.D.

(b) and (c). Recently, this Ministry had agreed to entrusting the works of the Longowal Institute and the Indira Gandhi National Open University to the N.B.C.C. and H.P.L. which are Public Sector Agencies. A general approval had also been given to entrust the work, to an agency other than the CPWD, in respect of tourism projects costing upto Rs. 20.00 lakhs.

(d) and (e). It is not proposed to put a complete stop to the execution of such works through agencies other than the C.P.W.D.,